

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (Crl.) Nos. 11360-11365/2019

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

URMILA DEVI AND ANR. ETC.

Respondent(s)

(IA No. 152095/2021 - DELETING THE NAME OF PETITIONER/RESPONDENT
and IA No. 182128/2019 - EXEMPTION FROM FILING O.T.)

Date : 16-03-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
[IN CHAMBER]

For Petitioner(s)

Mr. Vikas Bansal, Adv.
Mr. Vishnu Shankar Jain, AOR
Ms. Marbiang N. Khongwir, Adv.

For Respondent(s)

Mr. Anubhav Kumar, Adv.
Mr. Abhishek Swarup, Adv.
Mr. Vikrant Nehra, Adv.
M/s. Manoj Swarup and Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. Vikas Bansal, learned counsel appearing for the petitioner-State of Uttar Pradesh submits that respondent No. 2 in SLP (Crl.) No. 11360/2019 has died. Accordingly, his name be deleted from the array of parties. In view of the above submission, the name of respondent No. 2 (Chhattar Singh) stands deleted.